

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.377/MP/2023

- Subject : Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 seeking carrying cost on the additional capital expenditure incurred by the Petitioner due to the introduction of the Central Goods and Services Act, 2017, the integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the orders dated 23.08.2022 & 25.11.2022 passed by this Commission in Petition No. 52/MP/2019 and order dated 20.08.2021 passed by this Commission in Petition No. 536/MP/2020.
- Petitioner : Solitaire Powertech Private Limited (SPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Date of Hearing : **14.11.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Sahai, Advocate, SPPL
Shri Nitish Gupta, Advocate, SPPL
Shri Nimesh Jha, Advocate, SPPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

During the course of the hearing, learned counsels for the Petitioner and Respondent, SECI made detailed submissions and concluded their respective arguments.

2. Based on their request, the Commission permitted both sides to file their respective written submissions, if any, within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)